

RATIFIED

Minutes of Meeting No.16/13 scheduled on 30.10.2012 of Norms Committee(NC-I)  
(DES.I Section)

The meeting No. 16/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 30.10.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

| Sl.No | Name of the representatives & their Designation | Room No. | Telephone No.      | Deptt.        |
|-------|-------------------------------------------------|----------|--------------------|---------------|
| 1.    | Sh K.K. Tiwari I.A                              | 476      | 23063321 Extn.     | DHI, U.B.     |
| 2.    | Sh S.K. Jain, D.O.                              | 429A     | 23063321 Extn.3318 | DIPP, U.B.    |
| 3.    | Sh. K.K. Funda, Asstt. Dir. (Mech)              | 736A     |                    | DC(MSME),N.B. |
| 4.    | Sh. Parveen Sharma, Dy. DGFT                    | 306      | 23061563 Extn.     | DGFT, U.B.    |
| 5.    | Sh. K.C. Raju, FTDO                             | 404      | 23061562 Ext.265   | DGFT, U.B.    |

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

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| 1 | <b>Case No.:21/39/80-ALC2/2009</b>                                                                                                                                                                                    | Party Name:VEM TECHNOLOGIES P.LTD., | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|   | HQ File<br>:01/80/050/00617/AM10/                                                                                                                                                                                     | RLA File<br>:09/24/040/00373/AM10/  | Lic.No/Date:0910040368<br>18.12.2009       | Defer<br>Date:11.12.2012    |
|   | <b>Decision :</b> The Committee noted that a reference was made to SCOMET Section of DGFT seeking some information regarding condition of export product against subject authorization and decided to await comments. |                                     |                                            |                             |

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| 2 | <b>Case No.:32/31/80-ALC2/2010</b>                                                                                                                                                                                    | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|   | HQ File<br>:01/80/050/00510/AM11/                                                                                                                                                                                     | RLA File<br>:06/24/040/00028/AM11/             | Lic.No/Date:0610018929<br>30.08.2010       | Defer<br>Date:11.12.2012    |
|   | <b>Decision :</b> The Committee noted that a reference was made to SCOMET Section of DGFT seeking some information regarding condition of export product against subject authorization and decided to await comments. |                                                |                                            |                             |

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| 3 | <b>Case No.:29/6/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD., | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Approved</b> |
|   | HQ File :01/80/050/00106/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/95/040/00177/AM12/               | Lic.No/Date:0310634527<br>06.06.2011       |                             |
|   | <b>Decision :</b> The application of the firm was considered in the meeting. The Committee observed that the norms for their product are already fixed permitting import of Seamless Steel Tubes. However, firm wanted to import Solid Bars. The firm has explained the reason for import of Solid Bars that the product which they are exporting is of very high thickness of 80-90 mm and this kind of products cannot be made from Seamless Steel Tubes. Hence, they have to import Solid Bars.<br>Based on DHI written comments dated 30.10.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Authorization No.310622006 as requested by applicant vide their letter dated 26.9.2012. The wall thickness 65.91 mm and alloy composition-15-15 HS Stainless, to be included in the EP. |                                               |                                            |                             |

The Committee also directed the firm that in respect of any export done under Duty Exemption Scheme from 18.9.2012 onwards, in the product export details, the specifications viz thickness, grade of Steel etc. must specifically be indicated in the Shipping Bills.  
RLA may take necessary action accordingly.

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| 4 | <b>Case No.:26/9/80-ALC2/2011</b>                                                                              | Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00194/AM12/                                                                                 | RLA File :05/23/040/00132/AM12/                              | Lic.No/Date:0510296453<br>13.07.2011       | Defer<br>Date:11.12.2012          |
|   | <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                                              |                                            |                                   |

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| 5 | <b>Case No.:6/21/80-ALC2/2011</b>                                                                              | Party Name:SATTVA ETECH INDIA PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00426/AM12/                                                                                 | RLA File :07/24/040/00296/AM12/               | Lic.No/Date:0710083749<br>04.11.2011       | Defer<br>Date:11.12.2012          |
|   | <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                               |                                            |                                   |

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| 6 | <b>Case No.:16/25/80-ALC2/2011</b>                                                                              | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD., | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00495/AM12/                                                                                  | RLA File :34/24/040/00186/AM12/               | Lic.No/Date:3410032547<br>14.12.2011       | Defer<br>Date:11.12.2012          |
|   | <b>Decision :</b> The Committee noted that the case is under examination of C&PC and decided to await comments. |                                               |                                            |                                   |

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| 7 | <b>Case No.:27/45/81-ALC2/2011</b>                                                                                                                                                                                                                 | Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD, | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File :01/81/050/00443/AM12/                                                                                                                                                                                                                     | RLA File :07/24/040/00367/AM12/                      | Lic.No/Date:0710084702<br>15.12.2011       |                                   |
|   | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per written comments of MSME received vide UO note No. 30(168)/11-ME dated 8.10.2012 (copy to be forwarded to RLA). RLA may take necessary action accordingly. |                                                      |                                            |                                   |

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| 8 | <b>Case No.:6/25/80-ALC2/2011</b>                                                                               | Party Name:AUROLAB              | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00485/AM12/                                                                                  | RLA File :35/24/040/00029/AM12/ | Lic.No/Date:3510036982<br>02.01.2012       | Defer<br>Date:11.12.2012          |
|   | <b>Decision :</b> The Committee noted that the case is under examination of C&PC and decided to await comments. |                                 |                                            |                                   |

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| 9 | <b>Case No.:19/25/80-ALC2/2011</b> | Party Name:CANALAIR AIR SOLUTIONS PRIVATE LIMITED, | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00498/AM12/     | RLA File :32/21/040/00113/AM12/                    | Lic.No/Date:3210052122<br>11.01.2012       | Defer<br>Date:11.12.2012          |
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**Decision :** The representative of DIPP informed that firm has not replied properly to deficiency letter and hence, firm to be asked to provide information as per deficiency letter sent to them.

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| 10                                                                                                                                                          | <b>Case No.:18/25/80-ALC2/2011</b> | Party Name:DELKOR TECHNIK INDIA P.LTD. | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                             | HQ File :01/80/050/00497/AM12/     | RLA File :07/24/040/00409/AM12/        | Lic.No/Date:0710085428<br>12.01.2012       | Defer<br>Date:11.12.2012          |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 9.10.2012 and decided to remind them for expediting their reply. |                                    |                                        |                                            |                                   |

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| <b>Case No.:35/25/80-ALC2/2011</b>                                                                                                                                                 | Party Name:OM METALS<br>INFRAPROJECTS LTD., | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012                               | <b>Status:</b><br><b>Approved</b> |
| HQ File :01/80/050/00514/AM12/                                                                                                                                                     | RLA File :05/24/040/00353/AM12/             | Lic.No/Date:0510314332<br>12.01.2012                                         |                                   |
| <b>Decision :</b> Based on DHI written comments received vide UO No. 3(74)/12-TSW(B)/325 dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: |                                             |                                                                              |                                   |
| Export                                                                                                                                                                             |                                             |                                                                              |                                   |
| Item                                                                                                                                                                               | Qty                                         | Comments                                                                     |                                   |
| Hydro mechanical Equipment,<br>Spillway radial gate                                                                                                                                | 1 Set                                       | Qty to be amended to 1 set<br>consisting of 4 numbers of<br>weight 621.36 MT |                                   |
| Import                                                                                                                                                                             |                                             |                                                                              |                                   |
| Item                                                                                                                                                                               | Qty                                         | Comments                                                                     |                                   |
| HR SS Plates                                                                                                                                                                       | 32.58 MT                                    | Thickness of plates is 20 mm to<br>be incorporated in the licence.           |                                   |
| RLA may take necessary action accordingly.                                                                                                                                         |                                             |                                                                              |                                   |

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| 12                                                                                                                                                                                                                                                                                                                                                                                     | <b>Case No.:43/25/80-ALC2/2011</b> | Party Name:SGL CARBON INDIA PVT.LTD | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00522/AM12/     | RLA File :31/83/040/00218/AM12/     | Lic.No/Date:3110052856<br>08.02.2012       | Defer<br>Date:11.12.2012          |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter and reminder dated 5.10.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. |                                    |                                     |                                            |                                   |

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| 13                                                                                                                                                                                                                                                                            | <b>Case No.:1/1/80-ALC2/2012</b> | Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD. | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                               | HQ File :01/80/050/00583/AM12/   | RLA File :31/82/040/00406/AM12/                         | Lic.No/Date:3110053404<br>15.03.2012       |                                   |
| <b>Decision :</b> The Committee considered the written comments of DEIT received vide UO No.17(48)/2012-IPHW dated 26.09.2012 and decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly. |                                  |                                                         |                                            |                                   |

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| 14 | <b>Case No.:2/1/80-ALC2/2012</b>                                                                                                                                                                                                                                              | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00584/AM12/                                                                                                                                                                                                                                                | RLA File :31/82/040/00385/AM12/                               | Lic.No/Date:3110053407<br>15.03.2012           |                                   |
|    | <b>Decision :</b> The Committee considered the written comments of DEIT received vide UO No.17(51)/2012-IPHW dated 26.09.2012 and decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly. |                                                               |                                                |                                   |

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| 15 | <b>Case No.:3/1/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:PRECIHOLE MACHINE<br>TOOLS PVT. LTD., | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00585/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/01039/AM12/                  | Lic.No/Date:0310686540<br>15.03.2012           |                                   |
|    | <b>Decision :</b> The application of the firm was considered in the meeting. The Committee observed that the norms for their product are already fixed permitting import of Seamless Steel Tubes. However, firm wanted to import Solid Bars. The firm has explained the reason for import of Solid Bars that the product which they are exporting is of very high thickness of 80-90 mm and this kind of products cannot be made from Seamless Steel Tubes. Hence, they have to import Solid Bars.<br>Based on DHI written comments dated 30.10.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Authorization No.310600433 as requested by applicant vide their letter dated 26.9.2012. The wall thickness 70 mm and alloy composition-15-15 HS Stainless, to be included in the EP.<br>The Committee also directed the firm that in respect of any export done under Duty Exemption Scheme from 18.9.2012 onwards, in the product export details, the specifications viz thickness, grade of Steel etc. must specifically be indicated in the Shipping Bills.<br>RLA may take necessary action accordingly. |                                                  |                                                |                                   |

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| 16 | <b>Case No.:4/1/80-ALC2/2012</b>                                                                                                                                                                                                                                              | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00586/AM12/                                                                                                                                                                                                                                                | RLA File :31/82/040/00395/AM12/                               | Lic.No/Date:3110053419<br>19.03.2012           |                                   |
|    | <b>Decision :</b> The Committee considered the written comments of DEIT received vide UO No.17(49)/2012-IPHW dated 26.09.2012 and decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly. |                                                               |                                                |                                   |

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| 17 | <b>Case No.:5/1/80-ALC2/2012</b>                                                                                                                                                                                                                                              | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00587/AM12/                                                                                                                                                                                                                                                | RLA File :31/82/040/00393/AM12/                               | Lic.No/Date:3110053435<br>20.03.2012           |                                   |
|    | <b>Decision :</b> The Committee considered the written comments of DEIT received vide UO No.17(50)/2012-IPHW dated 26.09.2012 and decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly. |                                                               |                                                |                                   |

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|  | <b>Case No.:6/1/80-ALC2/2012</b> | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
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| 18 | HQ File :01/80/050/00588/AM12/                                                                                                                                                                                                                                                | RLA File :31/82/040/00410/AM12/ | Lic.No/Date:3110053447<br>21.03.2012 |  |
|    | <b>Decision :</b> The Committee considered the written comments of DEIT received vide UO No.17(52)/2012-IPHW dated 26.09.2012 and decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly. |                                 |                                      |  |

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| 19 | <b>Case No.:10/1/80-ALC2/2012</b>                                                                                                                                                                                                                                             | Party Name:PRECISION<br>AUTOMATION AND ROBOTICS<br>INDIA LTD. | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00592/AM12/                                                                                                                                                                                                                                                | RLA File :31/82/040/00401/AM12/                               | Lic.No/Date:3110053492<br>26.03.2012           |                                   |
|    | <b>Decision :</b> The Committee considered the written comments of DEIT received vide UO No.17(70)/2012-IPHW dated 03.10.2012 and decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly. |                                                               |                                                |                                   |

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| 20 | <b>Case No.:6/4/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                          | Party Name:FENIX PROCESS<br>TECHNOLOGIES PVT.LTD. | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Closed</b> |
|    | HQ File :01/80/050/00059/AM13/                                                                                                                                                                                                                                                                                                            | RLA File :31/83/040/00012/AM13/                   | Lic.No/Date:3110053907<br>24.04.2012           |                                 |
|    | <b>Decision :</b> The firm vide its letter dated 31.10.2012 informed that they have surrendered the subject licence to RA for cancellation and enclosed a copy of surrender letter No. 31/83/165/000197/AM13 dated 24.4.2012 issued by RA. Hence, the Committee decided to close the case and advise RA accordingly for necessary action. |                                                   |                                                |                                 |

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| 21 | <b>Case No.:8/4/80-ALC2/2012</b>                                                                                                               | Party Name:UNI VTL<br>ENGINEERING PVT. LTD. | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00061/AM13/                                                                                                              | RLA File<br>:03/95/040/00053/AM13/          | Lic.No/Date:0310692316<br>26.04.2012           | Defer<br>Date:11.12.2012          |
|    | <b>Decision :</b> The Committee noted that copy of firm's reply has been forwarded to MSME for examination and decided to await MSME comments. |                                             |                                                |                                   |

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| 22 | <b>Case No.:1/10/80-ALC2/2012</b>                                                                              | Party Name:BOSCH LIMITED,          | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00212/AM13/                                                                              | RLA File<br>:07/24/040/00459/AM12/ | Lic.No/Date:0710088081<br>08.05.2012           | Defer<br>Date:11.12.2012          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                    |                                                |                                   |

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| 23 | <b>Case No.:9/13/80-ALC2/2012</b>                                                                                                                                                                                                                                                | Party Name:HTD HEAT<br>TRACE(INDIA)PVT LTD. | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00264/AM13/                                                                                                                                                                                                                                                | RLA File<br>:09/24/040/00045/AM13/          | Lic.No/Date:0910052593<br>11.05.2012           | Defer<br>Date:11.12.2012          |
|    | <b>Decision :</b> The Committee observed that this is a case of Deemed Exports and supply is against an EPCG licence. The Committee, therefore, decided to call for copy of Project Authority Certificate as well as the following details :<br>i. EPCG licence number and date. |                                             |                                                |                                   |

- ii. CIF value of the licence.
- iii. Whether this licence was issued under Zero duty or 3 per cent Scheme.
- iv. Custom duty saved amount.
- v. Products to be manufactured.
- vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.

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| 24 | <b>Case No.:7/13/80-ALC2/2012</b>                                                                             | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00262/AM13/                                                                                | RLA File :04/24/040/00337/AM12/             | Lic.No/Date:0410137296<br>13.06.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision</b> :The Committee noted that the case is under examination of DHI and decided to await comments. |                                             |                                            |                             |

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| 25 | <b>Case No.:1/7/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                      | Party Name:TRANS ENGINEERS INDIA PVT.LTD. | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Closed</b> |
|    | HQ File :01/80/050/00142/AM13/                                                                                                                                                                                                                                                                                                        | RLA File :31/83/040/00049/AM13/           | Lic.No/Date:3110054678<br>14.06.2012       |                           |
|    | <b>Decision</b> : The Committee noted that firm vide their letter dated 5.10.2012 informed they have surrendered the subject authorization to RA, Pune. The Committee, therefore, felt that there is no action pending on its part and decided to close the case and also to inform RA.<br>RLA may take necessary action accordingly. |                                           |                                            |                           |

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| 26 | <b>Case No.:14/13/80-ALC2/2012</b>                                                                                                                             | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00269/AM13/                                                                                                                                 | RLA File :05/23/040/00087/AM13/            | Lic.No/Date:0510328347<br>27.06.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision</b> : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No. 3,4,5,11 & 13 of Standard Deficiency Format. |                                            |                                            |                             |

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| 27 | <b>Case No.:26/13/80-ALC2/2012</b>                                                                                                                          | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00281/AM13/                                                                                                                              | RLA File :03/95/040/00212/AM13/    | Lic.No/Date:0310700465<br>02.07.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision</b> : The Committee noted that firm has not replied to deficiency letter dated 9.10.2012 and decided to remind them for expediting their reply. |                                    |                                            |                             |

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| 28 | <b>Case No.:25/13/80-ALC2/2012</b>                                                                                                                          | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00280/AM13/                                                                                                                              | RLA File :03/95/040/00122/AM13/    | Lic.No/Date:0310700668<br>03.07.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision</b> : The Committee noted that firm has not replied to deficiency letter dated 9.10.2012 and decided to remind them for expediting their reply. |                                    |                                            |                             |

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| 29 | <b>Case No.:15/13/80-ALC2/2012</b>                                                                                                                            | Party Name:GEA ECOFLEX INDIA PVT.LTD. | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00270/AM13/                                                                                                                             | RLA File<br>:03/94/040/00278/AM13/    | Lic.No/Date:0310701832<br>13.07.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision</b> : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No. 4,5,11 & 11A of Standard Deficiency Format. |                                       |                                            |                             |

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| 30 | <b>Case No.:16/13/80-ALC2/2012</b>                                                                                                                          | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00271/AM13/                                                                                                                           | RLA File<br>:03/94/040/00262/AM13/       | Lic.No/Date:0310701811<br>13.07.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision</b> : The Committee noted that firm has not replied to deficiency letter dated 9.10.2012 and decided to remind them for expediting their reply. |                                          |                                            |                             |

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| 31 | <b>Case No.:28/13/80-ALC2/2012</b>                                                                                                                           | Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD., | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00283/AM13/                                                                                                                            | RLA File<br>:04/24/040/00325/AM12/                 | Lic.No/Date:0410138056<br>13.07.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision</b> : The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 and decided to remind them for expediting their reply. |                                                    |                                            |                             |

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| 32 | <b>Case No.:29/13/80-ALC2/2012</b>                                                                                                                                                                                                                                                                    | Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD., | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00284/AM13/                                                                                                                                                                                                                                                                        | RLA File :04/24/040/00324/AM12/                    | Lic.No/Date:0410138057<br>13.07.2012       |                             |
|    | <b>Decision</b> : Based on MSME written comments received vide UO note No.30(220)/2011-ME dated 1.10.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in authorization No.0410129764 dated 28.10.2011. RLA may take necessary action accordingly. |                                                    |                                            |                             |

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| 33 | <b>Case No.:22/13/80-ALC2/2012</b>                                                                                                                           | Party Name:UNI VTL ENGINEERING PVT. LTD. | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00277/AM13/                                                                                                                            | RLA File<br>:03/95/040/00272/AM13/       | Lic.No/Date:0310702088<br>17.07.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision</b> : The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 and decided to remind them for expediting their reply. |                                          |                                            |                             |

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| 34 | <b>Case No.:2/10/80-ALC2/2012</b> | Party Name:MAXTECH SINTERED PRODUCT PVT.LTD | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/80/050/00213/AM13/ | RLA File<br>:31/83/040/00079/AM13/          | Lic.No/Date:3110055073<br>23.07.2012       | Defer<br>Date:11.12.2012    |
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**Decision :** The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 and decided to remind them for expediting their reply.

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| 35 | <b>Case No.:3/10/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                      | Party Name:SGL CARBON INDIA PVT.LTD | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00214/AM13/                                                                                                                                                                                                                                                                                                                                                         | RLA File :31/83/040/00068/AM13/     | Lic.No/Date:3110055074<br>23.07.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter and reminder dated 5.10.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. |                                     |                                            |                             |

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| 36 | <b>Case No.:10/13/80-ALC2/2012</b>                                                                                                                           | Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD., | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00265/AM13/                                                                                                                               | RLA File :04/24/040/00055/AM13/                    | Lic.No/Date:0410138355<br>24.07.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 and decided to remind them for expediting their reply. |                                                    |                                            |                             |

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| 37 | <b>Case No.:24/13/80-ALC2/2012</b>                                                                              | Party Name:MOTHERSON SUMI SYSTEMS LTD | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00279/AM13/                                                                                  | RLA File :05/24/040/00149/AM13/       | Lic.No/Date:0510330419<br>24.07.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision :</b> The Committee noted that the case is under examination of C&PC and decided to await comments. |                                       |                                            |                             |

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| 38 | <b>Case No.:18/13/80-ALC2/2012</b>                                                                             | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00273/AM13/                                                                                 | RLA File :11/24/040/00017/AM13/             | Lic.No/Date:1110027197<br>25.07.2012       | Defer<br>Date:11.12.2012    |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                             |                                            |                             |

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| 39 | <b>Case No.:17/13/80-ALC2/2012</b>                                                                                                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00272/AM13/                                                                                                                                                                                                                        | RLA File :11/24/040/00013/AM13/             | Lic.No/Date:1110027205<br>31.07.2012       |                             |
|    | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per DHI written comments received vide letter No. 3(124)/2012 TSW(B)/328 dated 20.9.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly. |                                             |                                            |                             |

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|  | <b>Case No.:1/13/80-ALC2/2012</b> | Party Name:TERACOM LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:<br/>Deferred</b> |
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| 40                                                                                                             | HQ File<br>:01/80/050/00256/AM13/ | RLA File<br>:05/24/040/00196/AM13/ | Lic.No/Date:0510332771<br>28.08.2012 | Defer<br>Date:11.12.2012 |
| <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                   |                                    |                                      |                          |

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| 41 | <b>Case No.:2/13/80-ALC2/2012</b>                                                                                                     | Party Name:ANGIPLAST PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00257/AM13/                                                                                                     | RLA File<br>:08/24/040/00182/AM13/   | Lic.No/Date:0810114631<br>29.08.2012       | Defer<br>Date:11.12.2012          |
|    | <b>Decision :</b> The Committee noted that reply received from firm and decided to forward same to MSME for examination and comments. |                                      |                                            |                                   |

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| 42 | <b>Case No.:3/13/80-ALC2/2012</b>                                                                                                                            | Party Name: MULTITEC AIDS PVT.LTD. | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00258/AM13/                                                                                                                            | RLA File<br>:05/24/040/00144/AM13/ | Lic.No/Date:0510333002<br>29.08.2012       | Defer<br>Date:11.12.2012          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 and decided to remind them for expediting their reply. |                                    |                                            |                                   |

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| 43 | <b>Case No.:4/13/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00259/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :05/24/040/00206/AM13/        | Lic.No/Date:0510333156<br>30.08.2012       |                                   |
|    | <b>Decision :</b> Based on DIPP written comments dated 30.10.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per Advance Authorization No.0510299295dated 11.08.2011 ratified in Norms Committee Meeting No. 02/ dated 17/04/2012: <ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 356.4 Kgs.</li> <li>2. Quantity of import item may be allowed as 2840.5 Kgs. inclusive of 697% wastage after taking 6% recovery from scrap.</li> </ol> RLA may take necessary action accordingly. |                                        |                                            |                                   |

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| 44 | <b>Case No.:5/13/80-ALC2/2012</b>                                                                              | Party Name: ROCKWELL AUTOMATION INDIA PRIVATE LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00260/AM13/                                                                              | RLA File<br>:05/24/040/00199/AM13/                    | Lic.No/Date:0510333158<br>30.08.2012       | Defer<br>Date:11.12.2012          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                                       |                                            |                                   |

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| 45 | <b>Case No.:6/13/80-ALC2/2012</b> | Party Name:NOV SARA INDIA PVT. LTD., | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00261/AM13/ | RLA File<br>:61/21/040/00002/AM13/   | Lic.No/Date:6110000870<br>05.09.2012       | Defer<br>Date:11.12.2012          |
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**Decision :** The Committee noted that copy of application has not been received from RA and decided to request RA to forward 4 sets of application immediately for consideration in NC.

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| 46 | <b>Case No.:</b> 30/13/80-ALC2/2012                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:MICRON INSTRUMENTS PVT LTD | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00285/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :05/24/040/00215/AM13/       | Lic.No/Date:0510334026<br>07.09.2012       |                                   |
|    | <p><b>Decision :</b> Based on DIPP written comments dated 30.10.2012, the Committee decided to ratify norms of subject on repeat basis as per Advance Authorization No.0510295994 dated 07.07.2011 ratified in Norms Committee Meeting No. 09/12 dated 26/07/2011:</p> <ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 682.2Kgs.</li> <li>2. Quantity of import item may be allowed as 2865.2 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap</li> </ol> <p>RLA may take necessary action accordingly.</p> |                                       |                                            |                                   |

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| 47 | <b>Case No.:</b> 3/16/80-ALC2/2012                                                                                                                                                                                                                  | Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD., | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00364/AM13/                                                                                                                                                                                                                      | RLA File :03/95/040/00295/AM13/                   | Lic.No/Date:0310708067<br>07.09.2012       |                                   |
|    | <p><b>Decision :</b> Based on DHI written comments dated 30.10.2012, the Committee decided to ratify norms of subject authorization under GN-4 for Engineering Products. Item 29 &amp; 30 – deleted. RLA may take necessary action accordingly.</p> |                                                   |                                            |                                   |

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| 48 | <b>Case No.:</b> 31/13/80-ALC2/2012                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00286/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/95/040/00266/AM13/    | Lic.No/Date:0310708237<br>10.09.2012       | Defer<br>Date:11.12.2012          |
|    | <p><b>Decision :</b> Based on DIPP letter dated 30.10.2012, the Committee decided to seek following information from the firm:</p> <ol style="list-style-type: none"> <li>1. Net weight of indigenous items in the export product.</li> <li>2. For net weight of components to be manufactured from import item at Sl. No. 1 &amp; 2, details of components with net weights thereof may be indicated.</li> <li>3. Quantity of “Test coupons” at import item at Sl. No. 3 &amp; 4 in Nos. and weight and justification/basis for the quantity of “Test coupons”.</li> <li>4. Detailed calculations for the quantity of import item at Sl.No. 5 supported by length and number of Pipes/tubes in the export product</li> <li>5. Information in respect of Sl. No. 13 of Standard Deficiency Format.</li> </ol> |                                    |                                            |                                   |

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| 49 | <b>Case No.:</b> 1/16/80-ALC2/2012 | Party Name:DIAMOND METAL SCREENS (P) LTD | Meet No/Date:16/80-ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00362/AM13/     | RLA File :07/24/040/00264/AM13/          | Lic.No/Date:0710091357<br>12.10.2012       | Defer<br>Date:11.12.2012          |

**Decision :** The Committee noted that copy of application has not been received from RA and decided to request RA to forward 4 sets of application immediately for consideration in NC.

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| 50 | <b>Case No.:2/16/80-ALC2/2012</b>                                                                                                                                                            | Party Name:SUPERMAX<br>PERSONALCARE PRIVATE LIMITED | Meet No/Date:16/80-<br>ALC2/2012<br>30.10.2012 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/80/050/00363/AM13/                                                                                                                                                            | RLA File<br>:03/95/040/00441/AM13/                  | Lic.No/Date:0310712865<br>16.10.2012           | Defer<br>Date:11.12.2012          |
|    | <b>Decision :</b> The Committee noted that copy of application has not been received from RA and decided to request RA to forward 4 sets of application immediately for consideration in NC. |                                                     |                                                |                                   |

**S.No.26**

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| Case No. A - 09     | M/s. Jhagadia<br>Copper Ltd., | HQ<br>F.No.01/80/162/00542/AM10/DES.I | Lic.No. & Date              |
| Meeting<br>No.16/13 |                               | RA.F.No.34/24/039/00001/AM10          | 3410024795<br>dt.29.07.2009 |
| Date: 30.10.2012    |                               | Ratification of norms                 |                             |

The Committee noted the following:

(i) The Committee has asked RA to get details from firm viz. total import made against the authorization, utilized to manufacture of export product, balance unutilized etc.

(ii) RA vide its letter dated 28.8.2012 informed that it was not known the actual details of import item and export, since firm has not submitted required documents. However, RA has issued Demand Notice to firm.

(iii) RA vide its letter dated 20.09.2012 informed that information sought by the Norms Committee cannot be gathered from the firm as the Demand Notice issued to the firm was returned undelivered from the Postal authorities with the remark "Company Closed".

The Committee considered the case and noted that the requisite information was not forthcoming from the firm and decided to reject the case and advise RA. RLA to take necessary action accordingly.

**S.No.27**

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| Case No. A - 16     | M/s. VA Tech<br>Escher Wyss<br>Flovel Ltd.,<br>Faridabad | HQ<br>F.No.01/80/050/00925/AM12/DES.I | Lic.No. & Date              |
| Meeting<br>No.16/13 |                                                          | RA.F.No.05/24/040/00940/Am07          | 0510100700<br>dt.20.02.2007 |
| Date: 30.10.2012    |                                                          | Fixation of norms                     |                             |

The Committee noted that firm has requested for three weeks time for furnishing certain information sought by NC in regard to ratification of subject authorization. Case deferred for 11.12.2012.

**S.No.28**

|                     |                                                          |                                       |                             |
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| Case No. A - 17     | M/s. VA Tech<br>Escher Wyss<br>Flovel Ltd.,<br>Faridabad | HQ<br>F.No.01/80/050/00927/AM12/DES.I | Lic.No. & Date              |
| Meeting<br>No.16/13 |                                                          | RA.F.No.05/24/040/00 /Am07            | 0510199824<br>dt.21.02.2007 |
| Date: 30.10.2012    |                                                          | Fixation of norms                     |                             |

The Committee noted that reply received from firm and decided to forward a copy to DHI for examination and comments. Case deferred for 11.12.2012.

**S.No.29**

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|---------------------|----------------------------------|-----------------------------------|-----------------------------|
| Case No. A -19      | M/s. Bharat<br>Heavy Electricals | HQF.No.01/80/162/00456/AM13/DES.I | Lic. No. & date             |
| Meeting<br>No.16/13 |                                  | RA.F.No.09/24/040/00405/AM12      | 0910050156<br>dt.12.11.2011 |

|                     |                         |                   |  |
|---------------------|-------------------------|-------------------|--|
| Date:<br>30.10.2012 | Ltd.,<br>Tiruchirapalli | Fixation of Norms |  |
|---------------------|-------------------------|-------------------|--|

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 11.12.2012.

S.No.329

|                     |                            |                                   |                             |
|---------------------|----------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-98     | M/s. Bharat                | HQF.No.01/80/050/00573/AM11/DES.I | Lic. No. & date             |
| Meeting<br>No.16/13 | Heavy<br>Electricals Ltd., | RA.F.No.09/24/040/00223/AM11      | 0910043468<br>dt.09.09.2010 |
| Date: 30.10.2012    | Hyderabad                  | Fixation of Norms                 |                             |

The Committee observed that this is a case of Deemed Exports and supply is against an EPCG licence. The Committee, therefore, decided to call for copy of Project Authority Certificate as well as the following details :

- i.EPCG licence number and date.
- ii.CIF value of the licence.
- iii.Whether this licence was issued under Zero duty or 3 per cent Scheme.
- iv.Custom duty saved amount.
- v.Products to be manufactured.
- vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.

Case deferred for 11.12.2012.

S.No.330

|                     |                            |                                   |                             |
|---------------------|----------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-88     | M/s. Bharat                | HQF.No.01/80/050/01436/AM08/DES.I | Lic. No. & date             |
| Meeting<br>No.16/13 | Heavy<br>Electricals Ltd., | RA.F.No.09/24/040/00556/AM07      | 0910030003<br>dt.16.04.2007 |
| Date: 30.10.2012    | Hyderabad                  | Fixation of Norms                 |                             |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 11.12.2012.

S.No.331

|                     |                                      |                                   |                             |
|---------------------|--------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-100    | M/s. Bharat                          | HQF.No.01/80/050/00052/AM11/DES.I | Lic. No. & date             |
| Meeting<br>No.16/13 | Heavy Electricals<br>Ltd., Hyderabad | RA.F.No.09/24/040/00423/AM10      | 0910040811<br>dt.03.02.2010 |
| Date: 30.10.2012    |                                      | Fixation of Norms                 |                             |

The Committee decided to ratify norms of subject authorization as per DHI written comments received vide letter No. 3(42)/2010-TSW(B)/339 dated 28.9.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.

S.No.332

|                     |                                       |                                   |                             |
|---------------------|---------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-107    | M/s. Bharat                           | HQF.No.01/80/050/00078/AM06/DES.I | Lic. No. & date             |
| Meeting<br>No.16/13 | Heavy<br>Electricals Ltd.,<br>Chennai | RA.F.No.04/24/042/00102/AM05      | 0410069858<br>dt.25.04.2005 |
| Date: 30.10.2012    |                                       | Amendment of Norms                |                             |

The Committee noted that firm's request is for reducing export product weight from 2928 MT to 1643 MT. The firm has also submitted that they have received payment certificate for 1440 MT. The Committee decided to seek following clarification from the firm:

- (i) whether they are going to get payment only for 1440 MT of it is going to get payment for 1643 MT. In case the payment is being received for 1440 MT then import quantity would also be allowed corresponding to 1440 MT only.
- (ii) In the beginning when the AA has been confirmed and the import quantity has been allowed corresponding to Export Weight of 2928 MT. In case Export Product quantity got reduced to 1643 MT or 1440 MT then the quantity of import also to be correspondingly reduced. Hence the applicant to give a statement showing as to how much quantity as applied, how much quantity permitted by the NC, how much quantity they have actually effected by the import and as per the norms approved, how much is the quantity required corresponding to 1643 MT or 1440 MT as the case may be. Since the licence is dated 25.4.2005 and licence is already expired, in case BHEL has already done import corresponding to EP weight of 2928 MT then BHEL will have to pay Customs Duty and interest for the excess import. Case deferred for 11.12.2012.

S.No.333

|                  |                                               |                                   |                             |
|------------------|-----------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-114 | M/s. Bharat Heavy Electricals Ltd., Hyderabad | HQF.No.01/80/050/00387/AM10/DES.I | Lic. No. & date             |
| Meeting No.16/13 |                                               | RA.F.No.09/24/040/99455/AM09      | 0910037412<br>dt.17.03.2009 |
| Date: 30.10.2012 |                                               | Fixation of Norms                 |                             |

The Committee decided to ratify norms of subject authorization as per DHI written comments received vide letter No. 3(42)/2010-TSW(B) vol22/340 dated 28.9.2012 (copy to be forwarded to RA). RLA may take necessary action accordingly.

S.No.334

|                  |                                               |                                   |                             |
|------------------|-----------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-115 | M/s. Bharat Heavy Electricals Ltd., Hyderabad | HQF.No.01/80/050/01580/AM09/DES.I | Lic. No. & date             |
| Meeting No.16/13 |                                               | RA.F.No.09/24/040/00351/AM09      | 0910036322<br>dt.16.12.2008 |
| Date: 30.10.2012 |                                               | Fixation of Norms                 |                             |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 11.12.2012.

S.No.335

|                  |                                               |                                   |                             |
|------------------|-----------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-118 | M/s. Bharat Heavy Electricals Ltd., Hyderabad | HQF.No.01/80/050/00495/AM11/DES.I | Lic. No. & date             |
| Meeting No.16/13 |                                               | RA.F.No.09/24/040/00169/AM11      | 0910043002<br>dt.06.08.2010 |
| Date: 30.10.2012 |                                               | Fixation of Norms                 |                             |

The Committee noted that in this case supply is against EPCG licence and eligibility is being examined in EPCG Section. The Committee decided to await EPCG comments. Case deferred for 11.12.2012.

S.No.336

|                  |                                             |                                   |                             |
|------------------|---------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-126 | M/s. Bharat Heavy Electricals Ltd., Chennai | HQF.No.01/80/050/00077/AM06/DES.I | Lic. No. & date             |
| Meeting No.16/13 |                                             | RA.F.No.04/24/040/00101/AM05      | 0410069856<br>dt.25.04.2005 |
| Date: 30.10.2012 |                                             | Fixation of Norms                 |                             |

The Committee noted that firm's request is for reducing export product weight from 2800 MT to 1829 MT. The firm has also submitted that they have received payment certificate for 1648 MT. The Committee decided to seek following clarification from the firm:

- (i) whether they are going to get payment only for 1648 MT of it is going to get payment for 1648MT. In case the payment is being received for 1648 MT then import quantity would also be allowed corresponding to 1648 MT only.
- (ii) In the beginning when the AA has been confirmed and the import quantity has been allowed corresponding to Export Weight of 2800 MT. In case Export Product quantity got reduced to 1829MT or 1648 MT then the quantity of import also to be correspondingly reduced. Hence the applicant to give a statement showing as to how much quantity as applied, how much quantity permitted by the NC, how much quantity they have actually effected by the import and as per the

norms approved, how much is the quantity required corresponding to 1829 MT or 1648 MT as the case may be. Since the licence is dated 25.4.2005 and licence is already expired, in case BHEL has already done import corresponding to EP weight of 2928 MT then BHEL will have to pay Customs Duty and interest for the excess import. Case deferred for 11.12.2012.

S.No.337

|                  |                                               |                                   |                             |
|------------------|-----------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-128 | M/s. Bharat Heavy Electricals Ltd., Hyderabad | HQF.No.01/80/050/00180/AM10/DES-I | Lic. No. & date             |
| Meeting No.16/13 |                                               | RA.F.No.09/24/040/00004/AM10      | 0910037842<br>dt.06.05.2009 |
| Date: 30.10.2012 |                                               | Fixation of Norms                 |                             |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 11.12.2012.

S.No.338

|                  |                    |                                     |                             |
|------------------|--------------------|-------------------------------------|-----------------------------|
| Case No.A/R-153  | M/s. Thermax Ltd., | HQ F.No.01/81/162/00480/AM07/ DES-I | Lic.No. & Date              |
| Meeting No.16/13 |                    | RA F.No.31/24/040/00186/AM07        | 3110026329<br>dt.04.09.2006 |
| Date: 30.10.2012 |                    | Ratification of Norms               |                             |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 11.12.2012.

S.No.339

|                  |                              |                                  |                             |
|------------------|------------------------------|----------------------------------|-----------------------------|
| Case No.A/R-10   | M/s. Strip-N-Metal Equipment | HQF.No.01/81/050/00789/A07/DES-I | Lic.No. & Date              |
| Meeting No.16/13 |                              | RA F.No.05/24/040/00836/AM07     | 0510197641<br>dt.10.01.2007 |
| Date: 30.10.2012 |                              | Ratification of norms            |                             |

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred for 11.12.2012.

S.No.340

|                  |                                                    |                                   |                             |
|------------------|----------------------------------------------------|-----------------------------------|-----------------------------|
| Case No.A/R-31   | M/s. Maini Precision Products Pvt. Ltd., Bangalore | HQF.No.01/80/050/00147/AM06/DES-I | Lic.No. & Date              |
| Meeting No.16/13 |                                                    | RA F.No.07/24/040/00091/AM06      | 0710037715<br>dt.09.05.2005 |
| Date: 30.10.2012 |                                                    | Modification of norms             |                             |

Based on DIPP written comments dated 30.10.2012, the Committee decided to modify norms of subject authorization as under:

| Import Item No. | Quantity* (In Kgs) | Wastage ( %)              |
|-----------------|--------------------|---------------------------|
| 1               | 7592               | 368 % after 15 % recovery |
| 2               | 7484               | 270% after 5 % recovery   |
| 3               | 14956              | 211 % after 5 % recovery  |
| 4               | 12960              | 323 % after 15 % recovery |
| 5               | 14959              | 325 % after 15 % recovery |
| 6               | 3202               | 189 % after 5 % recovery  |
| 7               | 8125               | 276 % after 5 % recovery  |
| 8               | 5720               | 186 % after 5 % recovery  |

\*A recovery of 5 % has been taken on Carbon steel scrap and 15 % on Alloy steel scarp as per the sub- committee report. Further, rejection wastage of 15 % has not been allowed.  
RLA may take necessary action accordingly.

S.No.341

|                  |                                                    |                                   |                                               |
|------------------|----------------------------------------------------|-----------------------------------|-----------------------------------------------|
| Case No.A/R-34   | M/s. Precision Automation and Robotics India Ltd., | HQF.No.01/80/050/00781/AM11/DES-I | Lic.No. & Date<br>3110046719<br>dt.01.02.2011 |
| Meeting No.16/13 |                                                    | RA F.No.31/21/040/00326/AM11      |                                               |
| Date: 30.10.2012 |                                                    | Fixation of norms                 |                                               |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 11.12.2012.

S.No.342

|                  |                                            |                                   |                                                |
|------------------|--------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-79  | M/s. Patel Airtemp (India) Ltd., Ahmedabad | HQF.No.01/80/050/00125/AM10/DES.I | Lic. No. & date<br>0810068645<br>dt.26.11.2007 |
| Meeting No.16/13 |                                            | RA.F.No.08/24/040/00186/AM08      |                                                |
| Date: 30.10.2012 |                                            | Ratification of Norms             |                                                |

Based on DIPP recommendation, the Committee decided to seek information as per Sr.No.4,5 & 11 of Standard Deficiency Formant-Export Product wise. Case deferred for 11.12.2012.

Sl.No.343

|                  |                                     |                                                                                                                                                                                                                        |
|------------------|-------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C- 18   | M/s. Pipavav Shipyards Ltd., Amreli | F.No.01/81/80/162/00612/AM11/DES.I                                                                                                                                                                                     |
| Meeting No.16/13 |                                     | Fixation of input output norms in respect of 100% EOU for the export product " Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg. |
| Date: 30.10.2012 |                                     |                                                                                                                                                                                                                        |

Based on DHI written comments dated 30.10.2012, the Committee decided to fix norms of subject case as per SION C-1647. RLA may take necessary action accordingly.

Sl.No.344

|                  |                                                    |                                                                                                                                            |
|------------------|----------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C – 18  | M/s. Bhukanvala Diamond Systems Pvt. Ltd., Navsari | HQ F.No.01/80/162/00056/AM12/DES-I                                                                                                         |
| Meeting No.16/13 |                                                    | Request for fixation of Standard Input Output Norms (SION) for the export product "Die Sets and PVC Blister Moulds" in respect of 100% EOU |
| Date: 30.10.2012 |                                                    |                                                                                                                                            |

The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply. Case deferred for 11.12.2012.

Sl.No.345

|                  |                                                     |                                                                                                           |
|------------------|-----------------------------------------------------|-----------------------------------------------------------------------------------------------------------|
| Case No. C – 33  | M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore | HQ F.No.01/80/162/00914/AM12/DES-I                                                                        |
| Meeting No.16/13 |                                                     | Fixation of Scrap/Wastage norms for the export product "Level Indicator Assembly" in respect of 100% EOU. |
| Date: 30.10.2012 |                                                     |                                                                                                           |

Based on DIPP written comments dated 30.10.2012, the Committee decided to seek Following information from firm:

1. Information in respect of Sl. No. 4, 5 &11 of Standard Deficiency Format.
2. Information in respect of Sl. No. 11(a) of Standard Deficiency Format for import item "Brass Strip".

Case deferred for 11.12.2012.

Sl.No.346

|                  |                                        |                                                                       |
|------------------|----------------------------------------|-----------------------------------------------------------------------|
| Case No. C – 01  | M/s. Terumo Penpol Ltd.,<br>Trivandrum | HQ F.No.01/80/050/00258/AM12/DES-I<br>RA's F. No.53/24/040/00011/AM12 |
| Meeting No.16/13 |                                        | Modification of SION as per Para 4.9 of HBP<br>(Vol.-I)               |
| Date: 30.10.2012 |                                        |                                                                       |

The Committee decided to examine the case on file.

Sl.No.347

|                  |                                                   |                                                                                   |
|------------------|---------------------------------------------------|-----------------------------------------------------------------------------------|
| Case No. C – 03  | M/s. Precihole Machine<br>Tools Pvt. Ltd., Mumbai | HQ F.No.01/80/162/00090/AM13/DES-I                                                |
| Meeting No.16/13 |                                                   | Fixation of Adhoc Norms the export product<br>"Collar 4 – ¾ Inches EWR CTN" –reg. |
| Date: 30.10.2012 |                                                   |                                                                                   |

The application of the firm was considered in the meeting. The Committee observed that the norms for their product are already fixed permitting import of Seamless Steel Tubes. However, firm wanted to import Solid Bars. The firm has explained the reason for import of Solid Bars that the product which they are exporting is of very high thickness of 80-90 mm and this kind of products cannot be made from Seamless Steel Tubes. Hence, they have to import Solid Bars.

Based on DHI written comments dated 30.10.2012, the Committee decided to fix adhoc norms of subject case on repeat basis as per decision in Authorization No.310600433. Wall thickness of 70 mm and 15-15 HS Stainless Steel to be included in the EP.

The Committee also directed the firm that in respect of any export done under Duty Exemption Scheme from 18.9.2012 onwards, in the product export details, the specifications viz thickness, grade of Steel etc. must specifically be indicated in the Shipping Bills.

RLA may take necessary action accordingly.

Sl.No.348

|                  |                                                   |                                                                                                |
|------------------|---------------------------------------------------|------------------------------------------------------------------------------------------------|
| Case No. C – 04  | M/s. Precihole Machine<br>Tools Pvt. Ltd., Mumbai | HQ F.No.01/80/162/00083/AM13/DES-I                                                             |
| Meeting No.16/13 |                                                   | Fixation of Adhoc Norms for the export product<br>"Collar 6 ¾ Inches Collar EWR Phase-4" –reg. |
| Date: 30.10.2012 |                                                   |                                                                                                |

The application of the firm was considered in the meeting. The Committee observed that the norms for their product are already fixed permitting import of Seamless Steel Tubes. However, firm wanted to import Solid Bars. The firm has explained the reason for import of Solid Bars that the product which they are exporting is of very high thickness of 80-90 mm and this kind of products cannot be made from Seamless Steel Tubes. Hence, they have to import Solid Bars.

Based on DHI written comments dated 30.10.2012, the Committee decided to fix adhoc norms of subject case on repeat basis as per decision in Authorization No.310622006. Wall thickness of 70 mm and 15-15 HS Stainless Steel to be included in the EP.

The Committee also directed the firm that in respect of any export done under Duty Exemption Scheme from 18.9.2012 onwards, in the product exported, specifications, thickness and grade of Steel must specifically be indicated in the Shipping Bills.

RLA may take necessary action accordingly.

Sl.No.349

|                  |                                                   |                                                                                                |
|------------------|---------------------------------------------------|------------------------------------------------------------------------------------------------|
| Case No. C – 05  | M/s. Precihole Machine<br>Tools Pvt. Ltd., Mumbai | HQ F.No.01/80/162/00145/AM13/DES-I                                                             |
| Meeting No.16/13 |                                                   | Fixation of Adhoc Norms for the export product<br>"Collar Collar 9 ½ Inches EWR Phase 4" –reg. |
| Date: 30.10.2012 |                                                   |                                                                                                |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 11.12.2012.

Sl.No.350

|                  |                                                |                                                                                             |
|------------------|------------------------------------------------|---------------------------------------------------------------------------------------------|
| Case No. C – 06  | M/s. Precihole Machine Tools Pvt. Ltd., Mumbai | HQ F.No.01/80/162/00082/AM13/DES-I                                                          |
| Meeting No.16/13 |                                                | Fixation of Adhoc Norms for the export product “Collar High Flow 8 Inch EWR Phase 4” – reg. |
| Date: 30.10.2012 |                                                |                                                                                             |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 11.12.2012.

Sl.No.351

|                  |                                             |                                                                                                                                                                           |
|------------------|---------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C – 09  | M/s. MTAR Technologies Pvt. Ltd., Hyderabad | HQ F.No.01/80/162/00462/AM13/DES-I                                                                                                                                        |
| Meeting No.16/13 |                                             | Fixation of input output wastage Ad-hoc Norms for the export product “Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts” in respect of 100% EOU –reg. |
| Date: 30.10.2012 |                                             |                                                                                                                                                                           |

The Committee noted that firm has sought more time for providing certain information sought by the Committee. Case deferred for 11.12.2012.

S.No.352

|                  |                                              |                                   |                                                |
|------------------|----------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A - 21  | M/s. Philips Electronics India Ltd., Kolkata | HQF.No.01/81/050/00268/AM10/DES.I | Lic. No. & date<br>0210091324<br>dt.12.07.2006 |
| Meeting No.16/13 |                                              | RA.F.No.02/24/040/00092/AM07      |                                                |
| Date: 30.10.2012 |                                              | Ratification of Norms             |                                                |

Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No. 4,5, & 11 of Standard Deficiency Format. Case deferred for 11.12.2012.

S.No.353

|                   |                                    |                                   |                                                |
|-------------------|------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-67   | M/s. Solo Manufacturing Pvt. Ltd., | HQF.No.01/80/050/01194/AM08/DES.I | Lic. No. & date<br>0510213888<br>dt.20.07.2007 |
| Meeting No. 14/13 |                                    | RA.F.No.05/24/040/00734/AM08      |                                                |
| Date: 03.10.2012  |                                    | Ratification of norms             |                                                |

The Committee decided to ratify norms of subject authorization as per DHI written comments received vide UO No.3(30)/2008/TSW(B)/68 dated 06.02.2009 (copy to be forwarded to RA). RLA may take necessary action accordingly.

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